

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

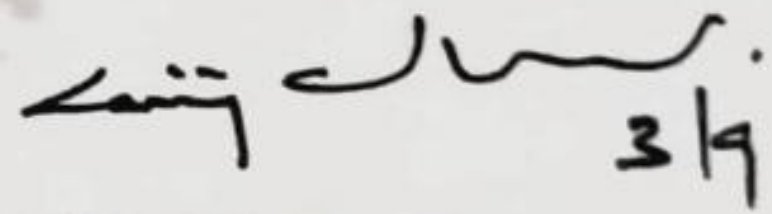
NOTICE

Date: 03-09-2020

It is brought to the notice of the undersigned that the learned Advocates/Parties-in-person are filing the interlocutory applications in pending matters, through e-filing, without Court-fee and the service certificates in proof of payment of court-fee and service of papers on the other side counsel; as such, the Scrutiny Officers are constrained to return those interlocutory applications for want of compliance of the aforesaid requirements.

It is further noticed that when the said interlocutory applications are returned, the learned counsels, without complying those objections, uploading the said applications again and again; and that, thereby, much time and stationery of the Registry is being wasted; and further they are representing before the Honourable Courts that their interlocutory applications are not being processed by the Registry.

Learned Advocates/parties-in-person are, therefore, directed to pay the requisite Court-fee and to serve the copies of papers in the interlocutory applications on other side before they are being filed in e-filing, as per the rules in vogue, and upload the 'service certificate' and the 'Court fee certificate' along with the papers filed in e-filing.

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REGISTRAR (JUDICIAL)

Note:

**For queries/clarifications on pending IAs they can contact the Section Officer-
Sri Palla Vinod Kumar, Phone No.7901625212**